

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Slurry from the washery is recovered from the emergency tanks at normal operations. Over-flow water from these tanks contain a meagre quantity of fines mixed with sand (about 1 tonne per day) which is 0.03 per cent of the daily clean coal production. Since this overflow water also carries fine sand particles along with slurry, the ash content of the slurry varies from 16 to 25 per cent. The fines going out with waste water being of the micron size cannot be recovered economically.

(b) These fines are collected by villagers to whom the land belongs adjacent to the washery over which the effluent passes. Other details in this regard are not readily available.

(c) A group of persons claiming to be engaged in collecting these fines have applied to the Deputy Commissioner, Dhanbad, for giving them the right to sell the fines thus collected. They have also mentioned in that application that such right may even be given to IISCO.

(d) It is for the State Government to initiate further steps in this regard.

**दिल्ली हवाई अड्डे पर घड़ियों वाले बक्सों का गूम होना**

953. श्री बागुन सुन्दरूह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विमान द्वारा भेजे गए घड़ियों के कई बक्सों दिल्ली हवाई अड्डे से गूम हो गये थे;

(ख) क्या लाखों रुपयों की घड़ियां 1977 से गूम हो रही हैं और उनकी चोरी का अब तक पता नहीं चला है; और

(ग) सरकार का इस मामले में क्या कार्रवाई करने का विचार है ?

वित्त मंत्रालय में राज्य मंत्री (श्री तवाई सिंह तिसवाँिया) : (क) और (ख) प्रश्न में

उल्लिखित अवधि के दौरान दिल्ली हवाई अड्डे के सीमाशुल्क अधिकारियों की अभिरक्षा से घड़ियों की पेटियां गायब होने का कोई मामला जानकारी में नहीं आया है।

(ग) समय-समय पर, विभिन्न परिस्थितियों से निबटने के लिए आवश्यक समझे जाने वाले प्रशासनिक, संगठनात्मक तथा अन्य ऐसे ही उपाय किये जाते रहते हैं।

**Promotion of SC/ST Employees to Officer Cadre in Central Bank of India**

954. SHRI T. N. NAGARATNAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bank of India is already getting easily SC/ST Employees eligible for promotion to the officer cadre under "All India" and "State" services;

(b) if not, whether the Bank proposes to lower the minimum eligibility criteria-cum-service experience of SC/ST employees for promotion to the above said "Both" services; and

(c) if not, how the Bank proposes to complete the huge backlog available under the above said "Services", especially in "State Service"?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The Central Bank of India has reported that for promotion under "All India Service" sufficient number of eligible SC/ST employees are available for appearing in the test. As per the existing promotion policy agreement with the Unions, for being eligible for promotion under "State Service" a minimum of six years service is required in the clerical cadre. In future as the number of SC/ST employees who have put in six years of service increases, sufficiently large number of employees belonging to these communities are likely to be available for appearing in the promotional test under "State Service". The

Bank, therefore, does not consider it necessary to lower the minimum eligibility criteria for promotion to officers cadre in the case of SC/ST employees.

The SC/ST employees are given relaxation in qualifying marks in the written test for "State Service" and "All India Service" to the extent of 5 per cent and 10 per cent respectively. In "All India Service" the SC/ST employees are also given 8 per cent relaxation in interview.

### Mid-term Review of Import Policy

955. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether the mid-term review of the import policy to cut certain imports in consultation with the Ministries concerned has been completed; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) and (b). The import policy is kept under constant review and changes are made depending upon the needs of the economy. The last Public Notice making such changes in the Import Policy, 1981-82 was issued under No. 58/ITC/(PN)/81, dated the 18th November, 1981. The changes made in this Public Notice include removal of 3 items which were on OGL for Actual Users (Industrial), removal of another 4 items from the OGL for stock and sale purpose and inclusion of 5 items in the Banned List for Export Houses under Appendix 26 of Import Policy. A copy of Public Notice is available in Parliament Library.

A mid-term review of the import policy in force has also been separately undertaken. It was intended pri-

marily to review the implementation of the import policy in force and not with a view to making changes to cut down imports. Based on such review, the procedure for import of equipments of small value against import replenishment licences has been simplified and the scope of the scheme of duty-free imports against import replenishment licences has been clarified.

### देश की अर्थव्यवस्था में सुधार संबंधी उपाय को सुझाने के लिए समिति का गठन किया जाना

956. श्री अशोक गेहलोत : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश की अर्थव्यवस्था में सुधार लाने के लिए उपाय सुझाने हेतु अर्थशास्त्रियों की एक समिति गठित की है; और

(ख) यदि हां, तो समिति के निर्देश पद एवं उसका गठन क्या है ?

वित्त मंत्री (श्री आर. वेंकटरामन) : (क) जी, नहीं ।

(ख) यह प्रश्न उपस्थित नहीं होता ।

### छुआरों का आयात

957. श्री अशफाक हुसैन : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में किन-किन देशों से छुआरों (झुई डेटे) का आयात किया जाता है । 1980 से पूर्व कितना आयात किया जाता था और चालू वर्ष के दौरान कितना आयात किया जाना है;

(ख) क्या ईराक-ईरान युद्ध का इसके आयात पर कोई प्रमुख प्रभाव पड़ा है और इसके आयात मूल्य में पर्याप्त वृद्धि हो गई है; और